



N. ASOKAN

**PRACTISING COMPANY SECRETARY
INSOLVENCY PROFESSIONAL
REGD TRADE MARKS AGENT**

#47, Second Floor, TNHB Housing Colony,
(Opposite to Hot Chips) Tambaram Sanatorium,
Chennai - 600 047.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s OREN HYDROCARBONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OREN HYDROCARBONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/07/1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai ,Tamilnadu
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	U73100TN1990PTC019419
5.	Address of the registered office and principal office (if any) of corporate debtor	28/2 B Saravana Street, T.Nagar, Chennai-600017.
6.	Insolvency commencement date in respect of corporate debtor	24-02-2021 Order copy received on 09-03-2021
7.	Estimated date of closure of insolvency resolution process	05-09-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	N.Asokan IBBI/IPA-001/IP-P01403/2018-2019/12160
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F-1, First Floor, Block-2, Diamond Homes, Kailash Avenue, Old Perungalathur, Chennai -600063.Email: fcsasokan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-1, First Floor, Block-2, Diamond Homes, Kailash Avenue, Old Perungalathur, Chennai -600063.Email:hydrooren@gmail.com
11.	Last date for submission of claims	23-03-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b.Not applicable



E-Mail ID : fcsasokan@gmail.com

asokancs@gmail.com

Mobile : 7299096695, 967728374

N. ASOKAN



**PRACTISING COMPANY SECRETARY
INSOLVENCY PROFESSIONAL
REGD TRADE MARKS AGENT**

#47, Second Floor, TNHB Housing Colony,
(Opposite to Hot Chips) Tambaram Sanatorium,
Chennai - 600 047.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process Of **Oren Hydrocarbons Private Limited** on 24-02-2021 (order received on 09-03-2021)

The creditors of **Oren Hydrocarbons Private Limited** are hereby called upon to submit their claims with proof on or before 23-03-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12-03-2021

Place: Chennai



N.Asokan

Insolvency Professional

IBBI/PA-001/IP-P01403/2018-2019/12160